

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 92/MP/2021 alongwith IA No. 32/IA/2021

- Subject** : Petition by Essar Power Transmission Company Ltd. under Section 79(1)(c) and (d) of the Electricity Act, 2003 in terms of the direction issued pursuant to the 2nd Meeting of Validation Committee for the Application Period from 1.7.2020 to 30.9.2020 for implementation of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 alongwith Interlocutory Application for interim relief for payment of provisional tariff for the Stage-1 assets from the PoC pool from July, 2020 with interest.
- Date of Hearing** : 27.4.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Essar Power Transmission Company Ltd.
- Respondents** : Power Grid Corporation of India Ltd. & 4 Others
- Parties present** : Shri Alok Shankar, Advocate, EPTCL
Ms. Suparna Srivastava, Advocate, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner has made the following submissions:
- a. Matter was last listed before the Commission on 19.3.2021 and pursuant to directions of the Commission vide Record of Proceedings of the hearing dated 19.3.2021 in this matter, the Petitioner has impleaded EPMP as a party to the petition as well as in the IA. CTU has submitted its study report as ordered by the Commission.
 - b. CTU report suggests that LILO is required and it is integral part of the ISTS system. Accordingly, the Commission should allow EPTCL to start provisional billing as it has not received any payment since July, 2020.



Owing to non-receipt of any charges, the Petitioner is in a very difficult position and it is on the risk of defaulting payments to its lenders.

- c. The Petitioner may be allowed provisional billing with respect to other assets excluding the LILO subject to outcome of the matter.
3. Learned counsel for CTU has made the following submissions:
- a. Study report has been submitted. CTU has suggested that one line section should normally be opened to control the fault current. Three case studies were put up before the stakeholders. Deliberations held on the study results and it is available at para 3 in Page 127 of the petition. On the aspect of provision billing, CTU comes into picture for issuing RTA once Validation Committee and RPC have approved it and other Respondents have responded as the matter pertains to billing from July, 2020.
 - b. On the aspect of allowing the provisional tariff, Respondent(s) reply(ies) may have to be considered.
4. On a query of the Commission regarding service of notice, learned counsel for the Petitioner submitted that notice has been served upon all the Respondents but none of them have filed reply.
5. In response to another query of the Commission regarding alternative/ different view emerging from WRPC meeting deliberations, learned counsel for the CTU submitted that no deviation is expected in the deliberations on the case studies etc. as the same are the outcome of the Transmission Planning meetings of WRPC. She further submitted that WRPC meeting was last held in January, 2020.
6. After hearing the parties, the Commission reserved the order in the IA. The main petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

